

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 17**

**IA 1548/2024 In C.P. (IB)/1(MB)2016**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 05.04.2024**

NAME OF THE PARTIES: ICICI BANK LIMITED VS M/S INNOVENTIVE  
INDUSTRIES LTD

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 1548/2024 –**

1. The present application is filed by the Liquidator under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 r/w Regulations, 2016 for placing on record 25<sup>th</sup> progress report.
2. Accordingly, 25<sup>th</sup> progress report is taken on record.
3. In view of aforesaid, **IA No. 1548/2024** is **allowed** and **disposed of**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna